

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No.745 of 2018

IN THE MATTER OF:

Hero Fincorp Ltd.

...Appellant

Versus

Rave Scans Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

Dr. U.K. Chaudhury, Senior Advocate with
Mr. Pulkit Deora, Ms. Sylvine Sarmah and Mr. Dhruv
Gupta, Advocates

For Respondents :

Mr. K. Datta and Ms. Moulshree Shukla, Advocates
for 'Resolution Professional' (3rd Respondent)
Mr. Kunal Tandon, Advocate for 'Indian Overseas
Bank'
Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Aashish
Khattar, Advocates for 'Resolution Applicant'
Mr. R.P. Vats and Mr. Apoorv Sarvaria, Advocates for
'Punjab National Bank'
Mr. Sanjeev Singh and Mr. Shivam Rai, Advocates for
'Religare Finvest'

ORDER

08.07.2019 Mr. Kunal Tandon, Advocate appears on behalf of the 'Indian Overseas Bank'. Mr. Apoorv Sarvaria, Advocate appears on behalf of 'Punjab National Bank'. They pray for and allowed 10 days' time to file reply-affidavit. Rejoinder, if any, be filed by the Appellant within a week.

Post the case 'for further hearing' on **30th July, 2019** at 12.00 Noon.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk